

[Shri Sanjiva Reddy]

rule 125 of the Defence of India Rules, 1962:—

- (i) The Scarce Industrial Materials (Control) Order, 1965, published in Notification No. S.O. 2912 in Gazette of India dated the 14th September, 1965.
- (ii) The Scarce Industrial Materials (Control) Second Amendment Order, 1965, published in Notification No. S.O. 2920 in Gazette of India dated the 18th September, 1965.
- (iii) The Scarce Industrial Materials (Control) Amendment Order, 1965, published in Notification No. S.O. 2921 in Gazette of India dated the 18th September, 1965.
- (iv) The Scarce Industrial Materials (Control) (Third Amendment) Order, 1965 published in Notification No. S.O. 3328 in Gazette of India dated the 18th October, 1965.

[Placed in Library. See No. LT-5239/65].

(2) a copy of Notification No. S.O. 2911 published in Gazette of India dated the 14th September, 1965, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, rescinding the Non-Ferrous Metals Control Order, 1958, published in Notification No. S.O. 446 dated the 2nd April, 1958. [Placed in Library, see No. LT-5240/65]

GOVERNMENT DECISIONS ON REPORT OF STUDY TEAM ON DIRECTORATE GENERAL OF TECHNICAL DEVELOPMENT

The Minister of Supply and Technical Development in the Ministry of Industry and Supply (Shri Raghuramaiah): I beg to lay on the Table a copy of Government Resolution No. 21(8)/65/V dated the 8th November, 1965, publishing Government's

decisions on certain recommendations contained in the Report of the Study Team on the Directorate General of Technical Development (Part I). [Placed in Library. See No. LT-5241/65].

REPORT OF TARIFF COMMISSION ON CONTINUANCE OF PROTECTION TO AUTOMOBILE SPARKING PLUG INDUSTRY ETC.

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): I beg to lay on the Table a copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

- (1) (i) Report (1965) of the Tariff Commission on the continuance of protection to the Automobiles Sparking Plug Industry.
- (ii) Government Resolution No. 8(1)-Tar/65 dated the 18th November, 1965.
- (iii) Statement explaining the reasons why a copy each of the documents at (i) and (ii) above could not be laid on the Table within the period prescribed in the said sub-section.

[Placed in Library. See No. LT-5242/65].

- (2) (i) Report (1965) of the Tariff Commission on the continuance of protection to the Power and Distribution Transformer Industry.
- (ii) Government Resolution No. 5(2)-Tar/65 dated the 19th November, 1965.
- (iii) Statement explaining the reasons why a copy each of the documents at (i) and (ii) above could not be laid on the Table within the period prescribed in the said sub-section.

[Placed in Library. See No. LT-5243/65].

- (3) (i) Report (1965) of the Tariff Commission on the continuance of protection to the Electric Motor Industry.
- (ii) Government Resolution No. 5(1)-Tar/65 dated the 18th November, 1965.
- (iii) Statement explaining the reasons why a copy each of the documents at (i) and (ii) above could not be laid on the Table within the period prescribed in the said subsection.

[Placed in Library. See No. LT-5244/65].

- (4) (i) Report (1965) of the Tariff Commission on the continuance of protection to the Non-Ferrous Metals Industry.
- (ii) Government Resolution No. 9(1)-Tar/65 dated the 19th November, 1965.
- (iii) Statement explaining the reasons why a copy each of the documents at (i) and (ii) above could not be laid on the Table within the period prescribed in the said subsection.

[Placed in Library. See No. LT-5245/65].

- (5) (i) Report (1965) of the Tariff Commission on the continuance of protection to the Sheet Glass and Figured Glass Industry and grant of protection to Wired Flat Glass Industry.
- (ii) Government Resolution No. 6(1)-Tar/65 dated the 18th November, 1965.

[Placed in Library. See No. LT-5246/65].

12.16 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(1) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 24th November, 1965, agreed without any amendment to the Indian Works of Defence (Amendment) Bill, 1965, which was passed by the Lok Sabha at its sitting held on the 21st September, 1965."

(2) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 24th November, 1965, agreed without any amendment to the Railways (Employment of Members of the Armed Forces) Bill, 1965, which was passed by the Lok Sabha at its sitting held on the 11th November, 1965."

12.17 hrs.

PRESIDENT'S ASSENT TO BILL

Secretary: Sir, I lay on the Table the Industrial Disputes (Amendment) Bill, 1965 passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 19th November, 1965.

12.17½ hrs.

BUSINESS OF THE HOUSE

The Minister of Communications and Parliamentary Affairs (Short